

ITEM NO.56

COURT NO.3

SECTION XII-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 14102/2026

[Arising out of impugned final judgment and order dated 20-01-2026 in IA No. 1/2026 passed by the High Court for The State of Telangana at Hyderabad]

M/S MYTHRI MOVIE MAKERS

Petitioner(s)

VERSUS

DACHEPALLY CHANDRA BABU & ORS.

Respondent(s)

(IA No. 75396/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT IA No. 75389/2026 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES IA No. 75394/2026 - PERMISSION TO FILE PETITION (SLP/TP/WP/..))

Date : 13-03-2026 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE J.K. MAHESHWARI
HON'BLE MR. JUSTICE ATUL S. CHANDURKAR

For Petitioner(s) : Mr. Mukul Rohtagi, Sr. Adv.
Mr. S. Niranjan Reddy, Sr. Adv.
Ms. Akhila Palem, Adv.
Ms. Devanshi Singh, Adv.
Mr. Sirgapoor Sahil Reddy, Adv.
Mr. Sahil Raveen, AOR
Mr. Dhruv Kohli, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

1. Permission to file the special leave petition is granted.
2. Application for exemption from filing Certified Copy of the Impugned judgment is allowed.
3. Issue notice.
4. Learned counsel for the petitioner has placed reliance on

the proviso to Section 7A of the TG Cinemas Regulation Act, 1955 to contend that the order, if any, which can adversely affect cannot be passed without an opportunity of making representation. In the present case, the order is in the nature which is adversely affecting the petitioner. Considering the aforesaid, operation of the impugned order shall remain stayed in the case of the petitioner.

5. Tag with SLP (C) No. 5691 of 2026.

(GULSHAN KUMAR ARORA)
DEPUTY REGISTRAR

(NAND KISHOR)
ASSISTANT REGISTRAR